

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO(s). 374 OF 2013

TAKSHILA SHIKSHA EVAM JANKALYAN SMITI.. Petitioner(s)

VERSUS

N.C.T.E & ORS. Respondent(s)

(With application for directions and office report)

WITH W.P(C) NO. 375 of 2013

[JAGESHWAR RAY ARTI E.ED. COLLEGE V. N.C.T.E. & ORS.]

(With application for directions and office report)

W.P(C) NO. 376 of 2013

[NARENDERREDDY COL. OF EDUCATION V.N.C.T.E. & ORS.]

(With application for directions and office report)

Date: 03/07/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. PATNAIK

HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

For Petitioner(s)

Mr. Chandra Prakash, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

| Formal order given in WP(C) 374 of 2013 is taken on record.
| The writ petitions are allowed in terms of the signed order.

| [KALYANI GUPTA]
| COURT MASTER

| | [SHARDA KAPOOR]
| | COURT MASTER

[THREE SEPARATE SIGNED ORDERS ARE PLACED ON THE FILE.]
IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
WRIT PETITION (C) NO. 374 OF 2013

TAKSHILA SHIKSHAN EVAM
JAN KALYAN SAMITI

..... PETITIONER

VERSUS

NATIONAL COUNCIL FOR
TEACHER EDUCATION & ORS.

..... RESPONDENTS

O R D E R

We have heard learned counsel for the parties.

2. The petitioner applied on 30th Septemebr, 2011 online [hard copy submitted on 1st October, 2011] to the National Council for Teacher Education [for short 'the NCTE'] for Diploma in Elementary Education (D.El.Ed.) Course for the academic session 2012-2013. In the formal order dated 27th June/1st July, 2013 the NCTE has granted recognition to the petitioner from the academic session 2014-2015 but not for the academic session 2013-2014 presumably because by order dated 13th December, 2012 in

Maa Vaishno Devi Mahila Mahavidyalaya v. State of U.P. & Ors., this Court had fixed the cut off date for grant of recognition as 3rd March of each year.

3. We allow this writ petition in terms of our order passed in Writ Petition (C) No.221 of 2013 titled M.R. Bharti College of Education v. National Council for Teacher Education & Anr. and direct that the recognition granted by the NCTE in the formal order dated 27th June/1st July, 2013 will apply for the academic sessions 2013-2014 and from 2014-2015.

4. We make it clear that this order has been passed in the peculiar facts and circumstances of this case and will not be treated as a precedent by the High Court to deviate from the time schedule fixed in the aforesaid judgment in Maa Vaishnodevi Mahila Mahavidyalaya (supra) and as modified vide order dated 18th June 2013 in IA No. 2 in Civil Appeal No. 9078 of 2012 titled Weltech College of Education & Anr. v. State of U.P. & Ors.

.....J
[A.K. PATNAIK]

.....J
[FAKKIR MOHAMED IBRAHIM KALIFULLA]

NEW DELHI
JULY 03, 2013.

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
WRIT PETITION (C) NO. 375 OF 2013

JAGESHWAR RAY ARTI
B.ED COLLEGE PETITIONER

VERSUS

NATIONAL COUNCIL FOR
TEACHER EDUCATION & ORS. RESPONDENTS

O R D E R

We have heard learned counsel for the parties.

2. The petitioner applied on 30th September, 2011 online [hard copy submitted on 7th October, 2011] to the National Council for Teacher Education [for short 'the NCTE'] for Bachelor of Education (B.Ed.) Course for the academic session 2013-2014. In the formal order dated 4th May, 2013, the NCTE has granted recognition to the petitioner from the academic session 2014-2015 but not from the academic session 2013-2014 presumably because by order dated 13th December, 2012 in Maa Vaishno Devi Mahila Mahavidyalaya v. State of U.P. & Ors., this Court had fixed the cut off date for grant of recognition as 3rd March of each year.

3. We allow this writ petition in terms of our order passed in Writ Petition (C) No.221 of 2013 titled M.R. Bharti College of Education v. National Council for Teacher Education & Anr. and direct that the recognition granted by the NCTE by formal order dated 4th May, 2013 will apply for the academic sessions 2013-2014 and from 2014-2015.

4. We make it clear that this order has been passed in the peculiar facts and circumstances of this case and will not be treated as a precedent by the High Court to deviate from the time schedule fixed in the aforesaid judgment in Maa Vaishnodevi Mahila Mahavidyalaya (supra) and as modified vide order dated 18th June 2013 in IA No. 2 in Civil Appeal No. 9078 of 2012 titled Weltech College of Education & Anr. v. State of U.P. & Ors.

.....J

[A.K. PATNAIK]

.....J
[FAKKIR MOHAMED IBRAHIM KALIFULLA]

NEW DELHI
JULY 03, 2013.

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION
WRIT PETITION (C) NO. 376 OF 2013

NARENDER REDDY COLLEGE OF EDUCATION..... PETITIONER

VERSUS

NATIONAL COUNCIL FOR
TEACHER EDUCATION & ORS. RESPONDENTS

O R D E R

We have heard learned counsel for the parties.

2. The petitioner applied on 29th September, 2011 online [hard copy submitted on 5th October, 2011] to the National Council for Teacher Education [for short 'the NCTE'] for Diploma in Elementary Education (D.El.Ed.) Course for the academic session 2012-2013. In the formal order dated 17th May, 2013, the NCTE has granted recognition to the petitioner from the academic session 2014-2015 but not for the academic session 2013-2014 presumably because by order dated 13th December, 2012 in Maa Vaishno Devi Mahila Mahavidyalaya v. State of U.P. & Ors., this Court had fixed the cut off date for grant of recognition as 3rd March of each year.

3. We allow this writ petition in terms of our order passed in Writ Petition (C) No.221 of 2013 titled M.R. Bharti College of Education v. National Council for Teacher Education & Anr. and direct that the recognition granted by the NCTE by formal order dated 17th May, 2013 will apply for the academic sessions 2013-2014 and from 2014-2015.

4. We make it clear that this order has been passed in the peculiar facts and circumstances of this case and will not be treated as a precedent by the High Court to deviate from the time schedule fixed in the aforesaid judgment in Maa Vaishnodevi Mahila Mahavidyalaya (supra) and as modified vide order dated 18th June 2013 in IA No. 2 in Civil Appeal No. 9078 of 2012 titled Weltech College of Education & Anr. v. State of U.P. & Ors.

.....J
[A.K. PATNAIK]

.....J
[FAKKIR MOHAMED IBRAHIM KALIFULLA]

NEW DELHI
JULY 03, 2013.